

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 263 OF 2018 &
IA NO. 1022 OF 2018**

Dated : 11th July, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

In the matter of:

| | | |
|---|--|---------------------------|
| RattanIndia Power Limited | | Appellant(s) |
| | Versus | |
| Maharashtra Electricity Regulatory Commission & Anr. | | Respondent(s) |
| Counsel for the Appellant(s) : | Mr. Vishrov Mukerjee Mr. Yashasi Kant | |
| Counsel for the Respondent(s) : | Mr. Anup Jain Mr. S. Rama for R-2 | |

ORDER

**IA No. 1022 - (Application for exemption from filing certified copy of
impugned order)**

We have heard learned counsel for the applicant/appellant.

For the reasons stated in this application, the IA is allowed.
Application is disposed of.

APPEAL NO. 263 OF 2018

List the matter for hearing on **26.09.2019**. Meanwhile, brief written submissions on arguments be filed by both the parties with advance copy to other side.

(Ravindra Kumar Verma)
Technical Member
mk/pk

(Justice Manjula Chellur)
Chairperson